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GOVERNMENT OF MANIPUR

SECRETARIAT: LAW DEPARTMENT

Imphal, the 26th October, 1976

No. 2/35/76-Act/Leg--The following Act of the Legislature, Manipur which received assent of the Governor on 20-10-76 is hereby published in the Manipur Gazette.

I. BIJOY SINGH,

Deputy Secretary (Law) to the Govt. of Manipur.

THE MANIPUR TOWN AND COUNTRY PLANNING (SECOND AMENDMENT) ACT, 1976

(Manipur Act No. 25 of 1976)

AN

ACT

to amend the Manipur Town and Country Planning Act, 1975.

BE it enacted by the Legislature of Manipur in the Twenty seventh Year of the Republic of India, as follows:—

1. (1) This Act may be called the Manipur Town and Country Planning (Second Amendment) Act, 1976.

Short title and commencement.

- (2) It shall come into force at once.
- 2. In this Act, 'Principal Act' means the Manipur Town and Country Planning Act, 1975.

Definition.

3. In sub-section (1) of Section 3 of the Principal Act, after clause (j) the following new clause (k) shall be added:

Amendment of Section 3.

- "(k) Two officers of the State Government to be nominated by the State Government. Members"
- 4. (1) The existing provisions of Section 11 of the Principal Act shall be numbered as sub-section (1).

Amendment of Section 11.

- (2) A new sub-section (2) shall be added after sub-section (1) of Section 11 namely:
 - "(2) A member removed under clauses (a) and (b) of subsection (1) shall not be eligible for re-appointment or renomination, as the case may be."

Amendment of Section 18.

- 5. After sub-section (1) of Section 18 of the Principal Act, the following sub-section (1A) shall be added:—
 - "(1A) The Authority shall have the power to execute Public Housing Projects and to dispose of the houses so constructed on terms and conditions approved by the State Government."

Amendment of Section 18.

- 6. (1) In sub-section (2) of Section 18 of the Principal Act the words "the utilisation of" shall be deleted.
- (2) A new proviso shall be added to sub-section (2) of Section 18 of the Principal Act namely:—

"Provided further that if in the opinion of the State Government, any State Khas lands can be more appropriately used by the State Government it may exempt such Khas lands from the provision of this sub-section."

Amendment of Section 29.

7. In sub-section (5) of Section 29 of the Principal Act the figure "27" shall be substituted by the figure "26."

Amendment of Section 33.

- 8. (1) The provisos to sub-section (2) of Section 33 of the Principal Act shall be deleted and the words, "Chief Town Planner" shall be substituted by the words "State Government" in the remaining portion of the sub-section.
- (2) The following provisos shall be added after sub-section (2) of Section 33 of the Principal Act:—

"Provided that in case the State Government approves the modification, it shall cause the modification to be published in the Official Gazette by the Chief Town Planner, in the prescribed manner;

Provided further that in case the State Government approves of the withdrawal, it shall cause the fact to be notified in the Official Gazette by the Chief Town Planner."

Amendment of Section

9. In the proviso to sub-section (2) of Section 34 of the Principal Act the figure "88" shall be substituted by the figure "28."

A mendment of Section 44.

10. In Section 44 of the Principal Act the figure "41" shall be substituted by the figure "43".

Deletion of Section 46.

11. Section 46 of the Principal Act shall be deleted.

Amendment of Section 73.

- 12. (1) A new sub-section shall be added to Section 73 of the Principal Act namely:—
 - "(1) No court inferior to the court of a Judicial Magistrate 1st Class shall take cognizance of an offence under this Act."

- (2) The existing provisions of Section 73 of the Principal Act shall be numbered sub-section (2).
- 13. In clause (iv) of sub-section (2) of Section 90 of the Principal Amendment of Section 90.

 Act, the figure "54" shall be substituted by the figure "53".

 Amendment of Section 90.

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